



2026:KER:7614

DBA No.1/2026

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR

MONDAY, THE 2ND DAY OF FEBRUARY 2026 / 13TH MAGHA, 1947

DBA NO. 1 OF 2026

PETITIONER:

COCHIN DEVASWOM BOARD
ROUND NORTH, THRISSUR - REPRESENTED BY ITS
SECRETARY, PIN - 680001

BY ADV K.P.SUDHEER, SC, COCHIN DEVASWOM BOARD

RESPONDENTS:

- 1 SENIOR DEPUTY DIRECTOR
KERALA STATE AUDIT DEPARTMENT, COCHIN DEVASWOM
AUDIT, ROUND NORTH, THRISSUR, PIN - 680001
- 2 THE TEMPLE ADVISORY COMMITTEE OF SREE
VADAKKUMNATHA TEMPLE
REPRESENTED BY ITS SECRETARY, SWARAJ ROUND NORTH,
THEKKINKAD MAIDAN, THRISSUR - 680001

ADV. S. RAJMOAN, SR GP

THIS DEVASWOM BOARD APPLICATION HAVING BEEN FINALLY
HEARD ON 28.01.2026, THE COURT ON 02.02.2026 DELIVERED THE
FOLLOWING:

**ORDER****K. V. Jayakumar, J.**

This Devaswom Board Application is filed by the Cochin Devaswom Board seeking permission of this Court to permit the 2nd respondent/Temple Advisory Committee of Sree Vadakkumnatha Temple (TAC) to put up advertisement boards in the premises of the said temple.

2. Heard the submissions of the learned Standing Counsel for Cochin Devaswom Board and the learned Government Pleader.

3. Sri. K. P. Sudheer, the learned Standing Counsel for the Cochin Devaswom Board, submitted that the 2nd respondent TAC has submitted an application dated 18.11.2025, seeking permission to put up advertisement boards in connection with 'Athiolsavam', 'Shivaratri', and 'Anayoottu' festivals. Annexure-A5 contains the application along with plans indicating the locations where the boards are to be installed and the stage area. The learned Standing Counsel further stated that this Court has previously granted permission to the Board to allow the TAC to put up advertisement boards, as evidenced by the orders in Annexures A1, A3, and A4.

4. After considering the submissions of the learned Standing Counsel and the learned Government Pleader, we are of the view that permission can be granted to the Cochin Devaswom Board to allow the TAC of Sree Vadakkumnatha Temple to install advertisement boards. It is made clear that the directions issued by this Court in Annexures A1, A3, and A4 orders shall



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be scrupulously followed by the Board. Thus, permission is granted for the festivals referred to in paragraph No.3 of this order to be celebrated during 'Athiolsavam', 'Shivaratri', and 'Anayoottu' to be held in the year 2026.

The Devaswom Board Application is disposed of as above.

Sd/-

**RAJA VIJAYARAGHAVAN V
JUDGE**

Sd/-

**K. V. JAYAKUMAR
JUDGE**

Sbna/



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APPENDIX OF DBA NO. 1 OF 2026

PETITIONER ANNEXURES

- ANNEXURE A 1 TRUE COPY OF ORDER DATED 20.2.2025 IN DBA NO. 3/2025 PASSED BY THIS HONOURABLE COURT.
- ANNEXURE A 2 TRUE COPY OF ORDER NO. A5. 8444/25 DATED 25.6.2025 ISSUED BY THE APPLICANT
- ANNEXURE A 3 TRUE COPY OF ORDER DATED 16.7.2025 IN DBA NO. 6/2025 PASSED BY THIS HONOURABLE COURT
- ANNEXURE A 4 TRUE COPY OF FINAL ORDER DATED 1.8.2025 IN DBA NO. 6/2025 PASSED BY THIS HONOURABLE COURT.
- ANNEXURE A 5 TRUE COPY OF APPLICATION DATED 18.11.2025 SUBMITTED BY THE 2ND RESPONDENT TO THE MANAGER OF VADAKKUMNATHA TEMPLE.
- ANNEXURE A 6 TRUE COPY OF COMMUNICATION BEARING NO. M1-8236/2025 DATED 20.11.2025 ISSUED BY THE ASSISTANT DEVASWOM COMMISSIONER TO THE DEVASWOM COMMISSIONER.
- ANNEXURE A 7 TRUE COPY OF ORDER NO. R. 15841/2024 DATED 19.12.2025 ISSUED BY THE APPLICANT.